

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
REGIONAL BENCH AT HYDERABAD**

Single Member Bench - Court – I

SERVICE TAX APPEAL No. 30077 OF 2019

(Arising out of Order-in-Appeal No. HYD-SVTAX-RRC-APP-045-18-19 (APP-I), dated 15.10.2018 passed by Commissioner of Customs & Central Tax (Appeals-I), Hyderabad)

M W Projects India Pvt. Ltd.

B Block, 5th Floor, PSR Towers,
Near DLF Gate No. 1, Gachibowli,
HYDERABAD – 500 032.
Telangana

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APPELLANT

VERSUS

Commissioner of Central Tax

RANGA REDDY GST,
Posnett Bhavan, Ramkoti,
HYDERABAD – 500 001.
Telangana

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RESPONDENT

APPEARANCE:

Mr. Vivek, Representative for the appellant
Shri B. Guna Ranjan, Superintendent/AR for the Respondent.

Coram:

Hon'ble MR. P. VENKATA SUBBA RAO, MEMBER (TECHNICAL)

FINAL ORDER No. A/31090/2019

DATE OF HEARING: 02.12.2019

DATE OF DECISION: 02.12.2019

[ORDER PER: MR. P. VENKATA SUBBA RAO)

1. The representative of the appellant submitted a letter dt. 29.11.2019 intimating that they intend to avail the benefit of SABKA VISHWAS (Legacy Dispute Resolution) Scheme 2019 and produces copy of the acknowledgement report.

2. Accordingly, in terms of Section 127 of the Finance (No.2) Act, 2019, the appeal is dismissed as deemed to have been withdrawn.
3. The appeal is dismissed as withdrawn.

(Pronounced in open Court on **02.12.2019**)

(P. VENKATA SUBBA RAO)
MEMBER (TECHNICAL)